

ITEM NO.38

COURT NO.8

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1756/2022 in W.P.(C) No. 1374/2020

(Arising out of impugned final judgment and order dated 08-09-2021 in W.P.(C) No. No. 1374/2020 passed by the Supreme Court Of India)

COMMON CAUSE (A REGISTERED SOCIETY)

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.139138/2022-MODIFICATION
IA No. 139138/2022 - MODIFICATION)

Date : 20-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For parties:

Mr. Tushar Mehta, Ld. SG
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Rajat Nair, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Navanjay Mahapatra, Adv.

Mr. Prashant Bhushan, AOR

Ms. Vanshaja Shukla, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 07.11.2022.

Mr. Prashant Bhushan, learned counsel appearing for the respondent waives and accepts notice.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)